Annexure - 8
Ahuja Synfab Private Limited; CIRP commenced on 05.10.2026;
List of creditors as on 19.10.2026
List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Shree Hari Yarns Private Limited	19.10.2026	₹ 1,93,33,313.00	₹ 1,41,98,849.00	Supply of yarn (unpaid invoices; interest @18% p.a. and GST on interest claimed)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 51,34,464.00	See Note 1 below.
2	Torrent Power Limited	19.10.2026	₹ 7,22,705.00	₹ 1.00	Electricity supply charges (Service No. 13019021372)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 7,22,704.00	See Note 2 below.
2	Total		₹ 2,00,56,018.00	₹ 1,41,98,850.00		₹ 0.00	₹ 0.00	-	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 58,57,168.00	

Note :
1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Creditors for the claims under further verification.

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — SHREE HARI YARNS PRIVATE LIMITED
Amount Claimed: Rs. 1,93,33,313.00 | Amount Admitted: Rs. 1,41,98,849.00 | Amount Under Verification: Rs. 51,34,464.00

The claimant is the Operational Creditor on whose petition (CP (IB) No. 747/MB/2024) the Corporate Insolvency Resolution Process was commenced by order of the Hon'ble NCLT, Mumbai Bench-II dated 05.10.2026. Form B (unaffirmed) was received by e-mail on 19.10.2026 at 23:14 hrs (within the last date) and a notarised Form B was received on 24.10.2026. The claim comprises principal of Rs. 1,10,42,055.00 towards unpaid invoices for supply of yarn (invoices aggregating Rs. 1,32,63,935.00 less payments of Rs. 22,21,880.00), interest at 18% p.a. for the period 07.11.2022 to 05.10.2026 of Rs. 78,96,436.00 and GST on such interest of Rs. 3,94,822.00.

The principal of Rs. 1,10,42,055.00 is consistent with the ledger, invoices and the amount of default recorded in the admission order. The admission order records the default at Rs. 1,41,98,849.00 (principal Rs. 1,10,42,055.00 and interest Rs. 31,56,794.00), which has been adjudicated by the Adjudicating Authority; this amount is ADMITTED. The balance of Rs. 51,34,464.00, being interest claimed beyond the adjudicated amount and GST on interest, is kept UNDER VERIFICATION pending (i) production of the contractual basis for charging interest at 18% p.a. (invoice terms / agreement) and the computation sheet.

NOTE 2 — TORRENT POWER LIMITED
Amount Claimed: Rs. 7,22,705.00 | Amount Admitted: 1 | Amount Under Verification: Rs. 7,22,705.00

Form B (notarised) signed by Mr. Jatin Parikh, General Manager, under resolution of the Committee of Directors dated 14.05.2025, was received by e-mail on 19.10.2026 (within the last date), together with a statement of account for Service No. 13019021372. The statement of account furnished is drawn up to 17.10.2026 and therefore includes consumption for the period after the Insolvency Commencement Date (05.10.2026), which is payable as insolvency resolution process cost and is not a claim against the Corporate Debtor. The entire amount is kept UNDER VERIFICATION pending receipt of bill-wise details segregating dues up to 05.10.2026 from dues for the subsequent period, whereupon the pre-commencement dues will be admitted. The claimant has also been requested to confirm the status of the bank guarantee of Rs. 62,50,000 (Saraswat Co-operative Bank) furnished by the Corporate Debtor, which is not disclosed in Form B, and to explain the receipt of Rs. 62,50,000 dated 02.02.2024 appearing in the statement.